

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 1/AM15
SCHEDULED TO BE HELD ON 02.04.2014
(HELD ON 04.04.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 1/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled held on 02.04.2014 (held on 04.04.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-1	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00075/AM14/DES-VII	Status: Approved
NC No.:1/AM15 Dated: 04.04.2014	Adv. Lic. No. 0510354967 dated 23.05.2013	RLA F. No. 05/23/040/00052/AM14	

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No.

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 20.03.2014, the Committee decided to include Import Item No. 3 –Di Basic Ester left out by NC. Accordingly, the Committee decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Forcold 1700 M	1 kg	1. Phenol	0.430 kg
		2. Paraformaldehyde	0.270 kg
		3. Di-Basic Ester	0.216 kg
		4. Solvent C-10/C-10 (Aromatic Solvent) / K-150	0.206 kg
		5. Silane (Silquest A-1100/KBM 903)	0.003 kg
		6. Triethyl Ortho Formate	0.050 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-2	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00033/AM14/DES-VII	Status: Approved
NC No.:1/AM15 Dated: 04.04.2014	Adv. Lic. No. 0510351950 dated 18.04.2013	RLA F. No. 05/23/040/00010/AM14	

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510351950 dated 18.04.2013

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 20.03.2014,

the Committee decided to include Import Item No. 3 –Di Basic Ester left out by NC. Accordingly, the Committee decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Forcold 1700 M	1 kg	1. Phenol	0.430 kg
		2. Paraformaldehyde	0.270 kg
		3. Di-Basic Ester	0.216 kg
		4. Solvent C-10/C-10 (Aromatic Solvent) / K-150	0.206 kg
		5. Silane (Silquest A-1100/KBM 903)	0.003 kg
		6. Triethyl Ortho Formate	0.050 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-3	VISEN INDUSTRIES LTD.	HQ F. No. 01/82/050/01500/AM11/DES-VII	Status: Approved
NC No.:1/AM15 Dated: 04.04.2014	Adv. Lic. No. 0310611695 dated 19.01.2011	RLA F. No. 03/95/040/00749/AM11	

Request: Amendment in the description of Export Product against Advance Authorization **No. 0310611695 dated 19.01.2011**

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as “Vam – Veova Copolymer Emulsion (Solid Content **50%+/-1% Modified**)”. Besides this there is no other change in the decision taken in earlier NC Meeting No. **35/AM12** held on **07.12.2011** (Case No. **1/44/82-ALC4/2010**).

Note: It was observed that the licence has already been expired, hence above stated amendment is **approved only for**

regularization purpose. No further export / import is to be allowed.

Case No. A-4	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Deferred
NC No.:1/AM15 Dated: 04.04.2014	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products “Insulation Tube of different grade (115 Items)” against Advance Authorization No. 0310652471 dated 08.09.2011

Decision: A D/L No. 7(68)/2014-TSW dated 19.03.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-5	GRP LTD.	HQ F. No. 01/87/050/00331/AM13/DES-VII	Status: Deferred
NC No.:1/AM15 Dated: 04.04.2014	Adv. Lic. No. 0310714644 dated 08.11.2012	RLA F. No. 03/94/040/00627/AM13	

Request: Deletion of condition of obtaining NOC from Ministry of Environment & Forest against Advance Authorization No. 0310714644 dated 08.11.2012

Decision: A copy of request of firm has been forwarded to DIPP on 26.11.2013. Comments awaited from DIPP.

Deferred for three weeks.

ONLINE CASES

1	Case No.: 3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:30.04.2014
	Decision: It was noted that D/o C&PC issued several Deficiency Letters to firm, but the firm did not reply properly to those Deficiency Letters. The Committee after discussion decided to call the firm for Personal Hearing alongwith the point-wise specific reply in response to fresh Deficiency Letter No. 46011/130/2012-PC.II dated 10.02.2014 issued by D/o C&PC to firm.			

2	Case No.: 1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:30.04.2014
	Decision: It was noted that D/o C&PC issued several Deficiency Letters to firm, but the firm did not reply properly to those Deficiency Letters. The Committee after discussion decided to call the firm for Personal Hearing alongwith the point-wise specific reply in response to fresh Deficiency Letter No. 46011/130/2012-PC.II dated 10.02.2014 issued by D/o C&PC to firm.			

3	Case No.: 29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/49/2013-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 4/14/87-ALC1/2013	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39042190	63/0- P.V.C COMPOUND COMMERCIAL GRADE	100.000	M.T	27274500.00	495900.00 US Dollars
				Total	27,274,500.00	495,900.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	P.V.C RESIN	15000.000	K.G	618,750.00	11,250.00 US Dollars	327,937.50	Value & Qty
2	38122090	PLASTISIZER	9000.000	K.G	544,500.00	9,900.00 US Dollars	315,810.00	Value & Qty
3	28259090	ANTIMONY TRIOXIDE	74000.000	K.G	21,774,500.00	395,900.00 US Dollars	11,540,485.00	Value & Qty
4	79070000	STABILIZER	2000.000	K.G	244,750.00	4,450.00 US Dollars	141,955.00	Value & Qty
				Total	23,182,500.00	421,500.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/57/2013-PC-II dated 20.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
-------------	-----	-------------	-----

PVC Compound (Grade PDC 674 A, Flame Retardant Compound)	1 kg	1. PVC Resin	0.1500 kg
		2. DOP Plasticizer	0.0900 kg
		3. Antimony Trioxide	0.7400 kg
		4. Stabilizer	0.0200 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:4/27/87-ALC1/2013	Party Name:HELIOS PACKAGING	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Rejected
HQ File :01/87/050/00223/AM14/	RLA File :07/24/040/00542/AM13/	Lic.No/Date:0710095382 15.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39211900	90/0- PAD FOAM 45MM X 45MM X 8MM 130KG M3 WHITE-ADHESIVE - 190003321 (CONTENT OF THE PAD IS EQUAL TO 461.70 SQM)	228000.000	Number	893760.00	16490.04 US Dollars
2	39211900	90/0- PAD FOAM 45MM X 45MM X 10MM 130KG M3 BLACK-ADHESIVE - 190003322 (CONTENT OF THE PAD IS EQUAL TO 518.40 SQM)	256000.000	Number	1213440.00	22388.19 US Dollars
3	39211900	90/0- FOAM PAD 45MM X 45MM X 08MM PLUS 2 - 190003325 (CONTENT OF THE PAD IS EQUAL TO 24.30 SQM)	12000.000	Number	51480.00	949.82 US Dollars

4	39211900	90/0- FOAM PAD 45MM X 45MM X 10MM PLUS 2 - 190003326 (CONTENT OF THE PAD IS EQUAL TO 48.60 SQM)	24000.000	Number	128640.00	2373.43 US Dollars
5	39211900	90/0- FOAM CLIP FOR PWC CRATE 20 - 190003964 (CONTENT OF THE CLIP IS EQUAL TO 40.50 SQM)	7500.000	Number	240000.00	4428.04 US Dollars
6	39211900	90/0- FOAM CLIP FOR PWC CRATE 60 - 190003966 (CONTENT OF THE CLIP IS EQUAL TO 43.47 SQM)	4600.000	Number	234600.00	4328.41 US Dollars
7	39211900	90/0- BLACK BASE PE130 665MM x 50MM x 10MM - 190003974 (CONTENT OF THE BLACK BASE IS EQUAL TO 379.05 SQM)	11400.000	Number	478800.00	8833.95 US Dollars
				Total	3,240,720.00	59,791.88

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39211900	YBK S0808 BLACK - 8MM X 960MM X 480MM (Each Sheet Is 0.4608 Sqm, Total Sqm Is 552.96 For 1200 Nos)	1200.000	Number	416,934.00	7,560.00 US Dollars	121,495.89	Value & Qty
2	39211900	YBK S0810 SG - 10MM X 960MM X 480MM (Each Sheet Is 0.4608 Sqm, Total Sqm Is 645.12 For 1400 Nos)	1400.000	Number	648,564.00	11,760.00 US Dollars	188,993.61	Value & Qty
3	39211900	YBK S0810 SG - 10MM X 960MM X 1360MM (Each Sheet Is 1.3056 Sqm, Total Sqm Is 391.68 For 300 Nos)	300.000	Number	393,771.00	7,140.00 US Dollars	114,746.12	Value & Qty
4	39211900	YBK S0840 BLACK - 40MM X 960MM X 480MM (Each Sheet Is 0.4608 Sqm, Total Sqm Is 110.592 For 240 Nos)	240.000	Number	400,256.64	7,257.60 US Dollars	116,636.06	Value & Qty
				Total	1,859,525.64	33,717.60		

Decision: A D/L No. 46011/79/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.12.2013 and 06.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

6	Case No.:4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date:16.04.2014
	Decision: A D/L No. 46011/66/2011-PC-II, dated 03.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2013, 27.01.2014 and 03.03.2014. Comments awaited from D/o C&PC.			

7	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:16.04.2014
	Decision: A D/L was issued by DIPP to firm on 01.11.2013. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

8	Case No.:1/1/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00520/AM14/	RLA File :03/94/040/01143/AM13/	Lic.No/Date:0310741194 11.07.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

	Case No.:9/24/87-ALC1/2013	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:1/87-ALC1/2014	Status: Rejected
--	-----------------------------------	------------------------------------	-----------------------------	-------------------------

		04.04.2014	
HQ File :01/87/050/00196/AM14/	RLA File :03/95/040/00370/AM14/	Lic.No/Date:0310744316 06.08.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39204900	63/0- PVC CLING FILM	307.300	M.T	48289122.00	829710.00 US Dollars
				Total	48,289,122.00	829,710.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	Polyvinyle Chloride Resin (PVC) (K60, K65, K70, K73, K75)	300.000	M.T	18,825,600.00	318,000.00 US Dollars	4,866,794.11	Value & Qty
2	29171200	Di Octyle Adipate (DOA)	105.000	M.T	15,540,000.00	262,500.00 US Dollars	4,017,400.80	Value & Qty
3	15180029	Epoxidised Soyabean Oil	30.000	M.T	2,664,000.00	45,000.00 US Dollars	962,663.04	Value & Qty
4	38123090	Stabiliser LTX - 630 P	2.000	M.T	473,600.00	8,000.00 US Dollars	122,435.07	Value & Qty
5	29420090	Antifog agent (Rikemal TBA- 01)	2.000	M.T	828,800.00	14,000.00 US Dollars	214,261.38	Value & Qty
6	76071110	Alluminium Household Foil	18.000	M.T	3,196,800.00	54,000.00 US Dollars	730,564.70	Value & Qty
				Total	41,528,800.00	701,500.00		

Decision: A D/L No. 46011/72/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.12.2013 and 06.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

10	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:16.04.2014
	Decision: A D/L No. 46011/58/2011-PC-II, dated 17.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

11	Case No.:5/22/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:30.04.2014
	Decision: It was noted that D/o C&PC issued several Deficiency Letters to firm, but the firm did not reply properly to those Deficiency Letters. The Committee after discussion decided to call the firm for Personal Hearing alongwith the point-wise specific reply in response to fresh Deficiency Letter No. 46011/130/2012-PC.II dated 10.02.2014 issued by D/o C&PC to firm.			

12	Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013	Defer Date:23.04.2014
	Decision: A D/L No. 46011/100/2013-PC-II, dated 17.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from			

13	Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/111/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

14	Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/99/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:33/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00311/AM14/	RLA File :08/24/040/00271/AM14/	Lic.No/Date:0810125073	Defer Date:30.04.2014

- 15 **Decision:** A D/L No. 46011/94/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:10/37/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00345/AM14/	RLA File :03/94/040/00538/AM14/	Lic.No/Date:0310751348 26.09.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072010	62/0- POLY (OXY-1, 2 ETHANEDIYL & 2, 3-PROPANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY 50% MIN.)				567000.000	K.G	48988800.00	765450.00 US Dollars
							Total	48,988,800.00	765,450.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29051300	N-BUTANOL / NORMAL BUTYL ALCOHOL / 1-BUTANOL	64978.200	K.G	10,396,512.00	162,445.50 US Dollars	2,692,355.94	Qty
2	29101000	ETHYLENE OXIDE	177867.900	K.G	24,474,623.00	382,415.99 US Dollars	6,338,125.38	Qty

3	29102000	PROPYLENE OXIDE	43432.200	K.G	7,644,067.20	119,438.55 US Dollars	1,979,562.92	Qty
				Total	42,515,202.20	664,300.04		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2008-PC-II dated 25.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly (Oxy-1, 2-Ethanedyl & 2, 3 – Propanedyl) Alpha-Butyl-Omega-Hydroxy-50% Min.)	1 kg	1. N-Butanol / Normal Butyl Alcohol / 1 –Butanol	0.1146 kg
		2. Ethylene Oxide	0.3137 kg
		3. Propylene Oxide	0.0766 kg
RLA may take consequential action as per Policy / Procedures.			

17	Case No.:34/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00312/AM14/	RLA File :08/24/040/00272/AM14/	Lic.No/Date:0810125187 27.09.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/94/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.: 14/37/87-ALC1/2013	Party Name:ACE SIGN IMPEX (P). LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date:0310752343 04.10.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/113/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.: 47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/102/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.: 6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	Defer Date:30.04.2014

20	Decision: A D/L No. 7(7)/2014-TSW dated 09.01.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		
----	---	--	--

21	Case No.: 16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

22	Case No.: 5/37/87-ALC1/2013	Party Name:SATTIK EXPORTS PRIVATE LIMITED,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00340/AM14/	RLA File :02/24/040/00113/AM14/	Lic.No/Date:0210195918 01.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/109/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.: 1/37/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
	HQ File :01/87/050/00336/AM14/	RLA File :05/23/040/00327/AM14/	Lic.No/Date:0510370559	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39094020	62/0- PF RESIN FORTECH 1300 M	188000.000	K.G	11284324.00	181420.00 US Dollars
				Total	11,284,324.00	181,420.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29071110	PHENOL	76704.000	K.G	6,774,824.00	108,920.00 US Dollars	1,829,203.00	Qty
2	29126000	PARAFORMALDEHYDE	28388.000	K.G	1,702,165.20	27,366.00 US Dollars	459,585.00	Qty
3	28152000	CAUSTIC POTASH	12596.000	K.G	940,215.20	15,116.00 US Dollars	253,858.00	Qty
4	38099390	SILANE (SILQUEST A-187/KBM 403/SI.902)	376.000	K.G	138,021.80	2,219.00 US Dollars	37,266.00	Qty
				Total	9,555,226.20	153,621.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 20.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Fortech 1300 M	1 kg	1. Phenol	0.408 kg
		2. Paraformaldehyde	0.151 kg
		3. Caustic Potash	0.067 kg
		4. Silane (Silquest A-187/KBM 403/ SI 902)	0.002 kg

RLA may take consequential action as per Policy / Procedures.

24	Case No.: 6/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00331/AM14/	RLA File :34/24/040/00176/AM14/	Lic.No/Date:3410038475 19.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/114/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

25	Case No.: 7/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00332/AM14/	RLA File :34/24/040/00182/AM14/	Lic.No/Date:3410038476 19.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/114/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

26	Case No.: 19/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00354/AM14/	RLA File :04/24/040/00170/AM14/	Lic.No/Date:0410152116 21.11.2013	Defer Date:23.04.2014
	Decision: Technical Representative of D/o C&PC informed that the firm has directly submitted its reply to them in response to D/L No. 46011/112/2013-PC.II dated 17.01.2014 issued by them. Comments awaited from D/o C&PC.			

27	Case No.: 20/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00355/AM14/	RLA File :04/24/040/00171/AM14/	Lic.No/Date:0410152160 21.11.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

28	Case No.: 21/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00356/AM14/	RLA File :04/24/040/00180/AM14/	Lic.No/Date:0410152157 21.11.2013	Defer Date:23.04.2014
	Decision: Technical Representative of D/o C&PC informed that the firm has directly submitted its reply to them in response to D/L No. 46011/112/2013-PC.II dated 17.01.2014 issued by them. Comments awaited from D/o C&PC.			

	Case No.: 13/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
--	-------------------------------------	--	---	-------------------------

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39042210	63/0- PVC COMPOUND	125000.000	K.G	8415000.00	137500.00 US Dollars
				Total	8,415,000.00	137,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	54245.000	K.G	3,509,001.00	56,415.00 US Dollars	263,175.00	Qty
2	28365000	CALCIUM CARBONATE	37970.000	K.G	413,303.00	6,645.00 US Dollars	10,332.00	Qty
3	29173920	DOP (DI OCTYL PHTHALATE)	28205.000	K.G	3,245,549.00	52,179.00 US Dollars	243,416.00	Qty
				Total	7,167,853.00	115,239.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2007-PC-II dated 20.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound	1 kg	1. PVC Resin	0.43396 kg
		2. Calcium Carbonate	0.30376 kg
		3. Di Octyl Phthalate (DOP)	0.22564 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:14/46/87-ALC1/2013

Party Name:FARCOM CABLE SYSTEMS
PRIVATE LIMITED,

Meet No/Date:1/87-ALC1/2014
04.04.2014

Status: **Approved**

HQ File :01/87/050/00408/AM14/

RLA File :07/24/040/00242/AM14/

Lic.No/Date:0710099928
25.11.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39042210	63/0- PVC COMPOUND	125000.000	K.G	8415000.00	137500.00 US Dollars
				Total	8,415,000.00	137,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	54245.000	K.G	3,509,001.00	56,415.00 US Dollars	263,175.00	Qty
2	28365000	CALCIUM CARBONATE	37970.000	K.G	413,303.00	6,645.00 US Dollars	13,332.00	Qty
3	29173920	DOP (DI OCTYL PTHAYALATE)	28205.000	K.G	3,245,549.00	52,179.00 US Dollars	243,416.00	Qty
				Total	7,167,853.00	115,239.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2007-PC-II dated 20.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound	1 kg	1. PVC Resin	0.43396 kg
		2. Calcium Carbonate	0.30376 kg
		3. Di Octyl Phthalate (DOP)	0.22564 kg
RLA may take consequential action as per Policy / Procedures.			

31	Case No.:31/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00425/AM14/	RLA File :03/95/040/00604/AM14/	Lic.No/Date:0310758986 25.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 31.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

32	Case No.:32/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00426/AM14/	RLA File :03/95/040/00608/AM14/	Lic.No/Date:0310758984 25.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 31.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:36/46/87-ALC1/2013	Party Name:VULCAN COMPONENTS	Meet No/Date:1/87-ALC1/2014	Status: Deferred
------------------------------------	------------------------------	-----------------------------	-------------------------

33		INDIA PVT.LTD.	04.04.2014	
	HQ File :01/87/050/00430/AM14/	RLA File :03/95/040/00682/AM14/	Lic.No/Date:0310759168 26.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 7/252/2013-TSW dated 14.03.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

34	Case No.:21/41/87-ALC1/2013	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00384/AM14/	RLA File :34/24/040/00218/AM14/	Lic.No/Date:3410038590 29.11.2013	Defer Date:30.04.2014
	Decision: A D/L No. 7/21/2014-TSW dated 01.04.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

35	Case No.:22/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00416/AM14/	RLA File :03/94/040/00645/AM14/	Lic.No/Date:0310760710 05.12.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

36	Case No.:29/46/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00423/AM14/	RLA File :03/94/040/00758/AM14/	Lic.No/Date:0310760747 05.12.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

37	Case No.:38/46/87-ALC1/2013	Party Name:VULCAN COMPONENTS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00432/AM14/	RLA File :03/95/040/00726/AM14/	Lic.No/Date:0310761219 10.12.2013	Defer Date:30.04.2014
	Decision: A D/L No. 7/252/2013-TSW dated 14.03.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:30/46/87-ALC1/2013		Party Name:VISEN INDUSTRIES LIMITED		Meet No/Date:1/87-ALC1/2014 04.04.2014		Status: Approved		
HQ File :01/87/050/00424/AM14/		RLA File :03/95/040/00519/AM14/		Lic.No/Date:0310761616 12.12.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	63/0- STYRENE ACRYLATE EMULSION SOLID CONTENT 37.50% +/- 1% (PACKED IN 2000 HM HDPE DRUMS NET WT. 8.50 KGS PER DRUM)			480000.000	K.G	32309040.00	494400.00 US Dollars
						Total	32,309,040.00	494,400.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	BUTYL ACRYLATE	2880.000	K.G	367,005.60	5,616.00 US Dollars	95,828.83	Value & Qty
2	29161310	METHACRYLIC ACID	3840.000	K.G	589,718.40	9,024.00 US Dollars	153,981.37	Value & Qty

3	29025000	STYRENE MONOMER	144000.000	K.G	16,938,720.00	259,200.00 US Dollars	3,394,519.50	Value & Qty
4	34021300	SURFACTANTS	1440.000	K.G	204,205.68	3,124.80 US Dollars	53,320.14	Value & Qty
5	29161400	METHYL METHACRYLATE	32160.000	K.G	4,413,477.60	67,536.00 US Dollars	1,152,403.10	Value & Qty
6	39012000	HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	10710.000	K.G	1,049,847.75	16,065.00 US Dollars	242,325.86	Value & Qty
				Total	23,562,975.03	360,565.80		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/10/2005-PC-II dated 03.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Emulsion (Solid Content 37.50 +/- 1%)	1 kg	1. Butyl Acrylate	0.006 kg
		2. Methacrylic Acid	0.008 kg
		3. Styrene Monomer	0.300 kg
		4. Surfactants	0.003 kg
		5. Methyl Methacrylate	0.067 kg
		6. High Density Polyethylene Granules (Blowing Grade)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No.:4/46/87-ALC1/2013

Party Name:SRF LIMITED

Meet No/Date:1/87-ALC1/2014
04.04.2014

Status: Approved

HQ File :01/87/050/00398/AM14/

RLA File :04/24/040/00077/AM10/

Lic.No/Date:0410152903

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- TUFNYL SGF 30 NATURAL, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 30 NATURAL)	6000.000	K.G	565320.00	12000.00 US Dollars
2	39081000	63/0- TUFNYL SGF 30 BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 30 BLACK)	6000.000	K.G	551187.00	11700.00 US Dollars
3	39081000	63/0- TUFNYL SGF 15 BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 15 BLACK)	3000.000	K.G	282660.00	6000.00 US Dollars
				Total	1,399,167.00	29,700.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	10310.460	K.G	886,073.00	18,808.51 US Dollars	91,265.53	
2	70191200	GLASS FIBRE / CHOPPED STRANDS	4151.250	K.G	189,698.00	4,026.71 US Dollars	8,683.93	
				Total	1,075,771.00	22,835.22		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 30% Glass Fibre Filled Nylon – 6 Compound Chips (Tufnyl SGF 30 Natural / Black)	1 kg	1. Nylon – 6 / Polyamide – 6 Chips	0.7082kg

		2. Glass Fibre / Chopped Strands	0.3075 kg
2. 15% Glass Fibre Filled Nylon – 6 Compound Chips (Tufnyl SGF 15 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.83384 kg
		2. Glass Fibre / Chopped Strands	0.15375 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:5/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00399/AM14/	RLA File :04/24/040/00074/AM11/	Lic.No/Date:0410152904 13.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- TUFNYL SGF30 E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, 30% GLASS FIBER REINFORCED NYLON 6 IN BLACK SHADE)	3000.000	K.G	333792.00	7200.00 US Dollars
				Total	333,792.00	7,200.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	2029.500	K.G	235,219.00	5,073.75 US Dollars	0.00	Value & Qty

2	70191100	GLASS FIBRE/CHOPPED STRANDS	922.500	K.G	49,182.00	1,060.88 US Dollars	0.00	Value & Qty
				Total	284,401.00	6,134.63		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Filled Nylon – 6 Compound (Tufnyl SGF 30 Black / Red / SGF 30 E Black)	1 kg	1. Nylon – 6 Chips / Granules	0.65600 kg
		2. Glass Fibre / Chopped Strands	0.30750 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:20/49/87-ALC1/2013	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Withdrawn
HQ File :01/87/050/00472/AM14/	RLA File :04/24/040/00204/AM14/	Lic.No/Date:0410153062 16.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40129090	62/0- SOLID RESILIENT TYRES	2000.000	M.T	306605712.00	4921440.00 US Dollars

					Total	306,605,712.00	4,921,440.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40070090	CHOPPED TYRE CORD FRICTION (FRRC)	480.000	M.T	30,384,000.00	480,000.00 US Dollars	10,693,708.49	Value & Qty
2	40011020	NATURAL RUBBER	280.000	M.T	43,246,560.00	683,200.00 US Dollars	10,437,059.49	Value & Qty
				Total	73,630,560.00	1,163,200.00		

Decision: RLA, Chennai vide letter No. 05/24/040/00204/AM14 dated 21.03.2014 has informed that the advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 40/87-ALC1/2012, dated 02.01.2013 (Case No. 5/25/87-ALC1/2012).

In view of above RLA's letter, the Committee decided to **withdraw** the case.

Case No.:40/46/87-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00434/AM14/	RLA File :05/24/040/00334/AM14/	Lic.No/Date:0510373905 18.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR</i>	<i>FOB/FOR (in Currency of</i>
---------------	--------------	--------------------	------------	------------	----------------	--------------------------------

	Code				Qty	UOM	(Rs.)	Currency of realisation)	
1	40021990	64/0- VEEPREENE-XL / TPR Compound (containing net quantity of import item No.1 =212947.19kgs, item No.,2=56785.918kgs & item No.3=8517.888kgs.			300000.000	K.G	56613879.00	908730.00 US Dollars	
						Total	56,613,879.00	908,730.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	40021930	SBS/ Styrene Butadiene Styrene Co-Polymer / Styrene Butadiene Block Co-Polymer / SEBS-PB-575,585,5301, 5302, 511 EN-675, 684, 611, 701,655, 659 LCY-1475,1487,1484, 1485,3411, 3546, LG-411S, 614,501,475, 604 TSRC-475E, 475R, 4202, 4230, 3201, Kraton D1102, D1184, 9550, 9551, 9552, 9554, Globalprene 6150, 6151, Dynasol 412, 411, 540, KTR-401	225000.000	K.G	39,249,000.00	630,000.00 US Dollars	10,245,690.00	Value & Qty	
2	39039090	Styrene Butadiene Co-Polymer Styrolux-3G55, 684D, Styroclear-GH62, KR03, KR03NW, KR99, KRDEV027, XK43, PB5910, 210, CN08, CN07, 825, 805, 810, 830, PB-5903	60000.000	K.G	8,971,200.00	144,000.00 US Dollars	2,332,512.00	Value & Qty	
3	39031990	Polystyrene -HIPS/ GPPS	9000.000	K.G	1,009,260.00	16,200.00 US Dollars	0.00	Value & Qty	
				Total	49,229,460.00	790,200.00			

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/56/2012-PC-II dated 20.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VEEPREENE – XL / TPR Compound /	1 kg	1. SBS/ Styrene Butadiene Styrene Co-Polymer/ Styrene Butadiene Block Co-	0.7429 kg

TPE, TP Compound	Polymer	SEBS - (PB 575, 585, 5301, 5302, 511, EN-675, 684, 611, 701, 655, 659, LCY- 1475, 1487, 1484, 1485, 3411, 3546, LG-411S, 614, 501, 475, 604 TSRC-475E, 475R, 4202, 4230, 3201 Kraton D 1102, D1184, 9550, 9551, 9552, 9554, Globalprene 6150, 6151, Dynasol 412, 411, 540, KTR – 401)	
	2. Styrene Butadiene Co-Polymer Styrolux-3G55, 684D, Styroclear-GH62, KR03, KR03 NW, KR99, KRDEV027, XK43, PB5910, 210, CN08, CN07, 825, 805, 810, 830, PB-5903)		0.1981 kg
	3. Polystyrene – HIPS / GPPS		0.0297 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:6/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00400/AM14/	RLA File :04/24/040/00354/AM12/	Lic.No/Date:0410153362 19.12.2013	Defer Date:
Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081090	63/0- Nylon 6 Compounded Chips, Grade TUNFYL SGF30 UV BLACK	6000.000	K.G	1122660.00	23100.00 US Dollars
				Total	1,122,660.00	23,100.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	4152.480	K.G	738,477.04	14,948.93 US Dollars	0.00	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	1845.000	K.G	102,991.59	2,084.85 US Dollars	0.00	Value & Qty
				Total	841,468.63	17,033.78		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Filled Nylon – 6 Compound Chips (Tufnyl SGF 30 UV Black)	1 kg	1. Nylon – 6 Chips / Granules	0.69208 kg
		2. Glass Fibre / Chopped Strands	0.30750 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 7/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00401/AM14/	RLA File :04/24/040/00028/AM13/	Lic.No/Date:0410153363 19.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- TUFNYL RB25SI BLACK 945	2000.000	K.G	470250.00	9000.00 US Dollars
				Total	470,250.00	9,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39089090	NYLON-66 CHIPS	1086.500	K.G	190,387.40	3,585.45 US Dollars	0.00	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	512.500	K.G	28,574.44	538.13 US Dollars	0.00	Value & Qty
				Total	218,961.84	4,123.58		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
25% Glass Filled Nylon – 66 Compound (Tufnyl RB 25 SI / Black 945)	1 kg	1. Nylon – 66 Chips / Granules	0.54325 kg
		2. Glass Fibre / Chopped Strands	0.25625 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:8/46/87-ALC1/2013

Party Name:SRF LIMITED

Meet No/Date:1/87-ALC1/2014
04.04.2014

Status: Approved

HQ File :01/87/050/00402/AM14/

RLA File :04/24/040/00100/AM13/

Lic.No/Date:0410153373
20.12.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- Nylon 6 Compounded Chips, Grade TUFNYL SGF50 NATURAL	4000.000	K.G	638000.00	11600.00 US Dollars
				Total	638,000.00	11,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON -6 CHIPS	2027.040	K.G	224,156.16	4,013.54 US Dollars	58,535.18	Value & Qty
2	70191900	GLASS FIBER	2050.000	K.G	120,217.13	2,152.50 US Dollars	35,035.13	Value & Qty
				Total	344,373.29	6,166.04		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM

QTY

IMPORT ITEM

QTY

50% Glass Fibre Filled Nylon – 66 Compound Chips (Tufnyl SGF Natural)	1 kg	1. Nylon – 6 Chips / Granules	0.50676 kg
		2. Glass Fibre / Chopped Strands	0.51250 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:17/46/87-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00411/AM14/	RLA File :17/24/040/00100/AM14/	Lic.No/Date:1710005620 23.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39072000	62/0- PV-4 (POLYETHYLENE GLYCOL 4000) White Flakes	30.000	M.T	4125000.00	66000.00 US Dollars
				Total	4,125,000.00	66,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29059000	DIETHYLENE GLYCOL (Colourless Liquid)	0.795	M.T	76,375.00	1,222.00 US Dollars	0.00	Value & Qty
2	29101000	ETHYLENE OXIDE (Colourless Clear Liquid)	29.530	M.T	3,099,625.00	49,594.00 US Dollars	0.00	Value & Qty

				Total	3,176,000.00	50,816.00		
--	--	--	--	--------------	--------------	-----------	--	--

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/10/2014-PC-II dated 20.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PV – 4 (Polyethylene Glycol 4000)	1 kg	1. Diethylene Glycol	0.0265 kg
		2. Ethylene Oxide	0.9843 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:9/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00488/AM14/	RLA File :03/95/040/00766/AM14/	Lic.No/Date:0310763101 23.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40169990	62/0- HIGH ABRASION RESISTANCE RUBBER SHEETINGS	250000.000	K.G	96075000.00	1525000.00 US Dollars
				Total	96,075,000.00	1,525,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012200	NATURAL RUBBER	98300.000	K.G	24,771,600.00	393,200.00 US Dollars	0.00	Qty
2	40023900	POLYBUTADIENE (BR) RUBBER	43750.000	K.G	11,025,000.00	175,000.00 US Dollars	0.00	Qty
3	40024900	CHLOROPRENE RUBBER	70000.000	K.G	19,845,000.00	315,000.00 US Dollars	0.00	Qty
4	28170010	ZINC OXIDE	4875.000	K.G	614,250.00	9,750.00 US Dollars	0.00	Qty
5	25199040	MAGNESIUM OXIDE	1500.000	K.G	189,000.00	3,000.00 US Dollars	0.00	Qty
6	29157020	STEARIC ACID	3750.000	K.G	259,875.00	4,125.00 US Dollars	0.00	Qty
7	28112200	SILICA FILLER FUMED	22750.000	K.G	10,032,750.00	159,250.00 US Dollars	0.00	Qty
8	38121000	RETARDER	3750.000	K.G	1,063,125.00	16,875.00 US Dollars	0.00	Qty
9	27101990	RUBBER PROCESSING OIL	5000.000	K.G	504,000.00	8,000.00 US Dollars	0.00	Qty
10	32061190	TITANIUM DI-OXIDE	11250.000	K.G	2,480,625.00	39,375.00 US Dollars	0.00	Qty
11	38123090	ANTIOXIDANT	3625.000	K.G	1,027,687.50	16,312.50 US Dollars	0.00	Qty
12	38121000	ACCELERATORS	3725.000	K.G	1,056,037.50	16,762.50 US Dollars	0.00	Qty
13	32041739	PIGMENT COLOURS	3000.000	K.G	3,024,000.00	48,000.00 US Dollars	0.00	Qty
14	29309099	SILIANE - 69 BONDING AGENT	2500.000	K.G	708,750.00	11,250.00 US Dollars	0.00	Qty
15	39239090	PACKING MATERIAL : PLASTIC PALLETS	225.000	K.G	226,800.00	3,600.00 US Dollars	0.00	Qty
				Total	76,828,500.00	1,219,500.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 01.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Abrasion Resistance Rubber Sheeting	1 kg	1. Natural Rubber	0.39320 kg
		2. Polybutadiene Rubber	0.17500 kg
		3. Chloroprene Rubber	0.28000 kg
		4. Zinc Oxide	0.0195 kg
		5. Magnesium Dioxide	0.00600 kg
		6. Stearic Acid	0.01500 kg
		7. Silica Filler Fumed	0.09100 kg
		8. Retarder	0.01500 kg
		9. Rubber Processing Oil	0.02000 kg
		10. Titanium Di-oxide	0.04500 kg
		11. Antioxidant	0.01450 kg
		12. Accelerator	0.01490 kg
		13. Pigment Colours	0.01200 kg
		14. Silane 69-Bonding Agent	0.01000 kg
		11. Packing Material (Plastic Pallets)	225 Numbers (for 25,00,000 kgs of export)
Note: 1. There should be a value cap on Antioxidant / Retarder / Accelerators as per general note 8 of Handbook of Procedures Vol. II.			
2. The firm will export back 225 Nos. of Plastic Pallets.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:7/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00486/AM14/	RLA File :03/95/040/00707/AM14/	Lic.No/Date:0310763223 24.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>			<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>	
1	40169990	62/0- NR/SBR BASED RUBBER COMPOUNDED SHEETS			200000.000	K.G	14720000.00	230000.00 US Dollars	
						Total	14,720,000.00	230,000.00	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012200	NATURAL RUBBER	17000.000	K.G	2,720,000.00	42,500.00 US Dollars	0.00	Qty
2	40021910	SBR (SSBR)	65000.000	K.G	5,616,000.00	87,750.00 US Dollars	0.00	Qty

3	28170010	ZINC OXIDE	3000.000	K.G	288,000.00	4,500.00 US Dollars	0.00	Qty
4	28030010	CARBON BLACK	18400.000	K.G	1,530,880.00	23,920.00 US Dollars	0.00	Qty
5	38123090	ANTIOXIDANT	1300.000	K.G	332,800.00	5,200.00 US Dollars	0.00	Qty
6	38121000	ACCELERATOR	1820.000	K.G	465,920.00	7,280.00 US Dollars	0.00	Qty
7	38123090	RETARDER	1360.000	K.G	391,680.00	6,120.00 US Dollars	0.00	Qty
8	28112200	SILICA FILLER Ppt	25100.000	K.G	1,044,160.00	16,315.00 US Dollars	0.00	Qty
9	39239090	PACKING MATERIAL: PLASTIC PALLETS	180.000	Number	184,320.00	2,880.00 US Dollars	0.00	Qty
				Total	12,573,760.00	196,465.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 01.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
NR / SBR based Rubber Compounded Sheets	1 kg	1. Natural Rubber	0.08500 kg
		2. Synthetic Rubber SBR (SBBR)	0.32500 kg
		3. Zinc Oxide	0.01500 kg
		4. Carbon Black	0.09200 kg
		5. Antioxidant	0.00650 kg

		6. Accelerator	0.00910 kg
		7. Retarder	0.00680 kg
		8. Silica Filler PPT	0.12550 kg
		9. Packing Material (Plastic Pallets)	180 Numbers (for 2,00,000 kgs of export)
Note: 1. There should be a value cap on Antioxidant / Retarder / Peptizers / Accelerators as per general note 8 of Handbook of Procedures Vol. II. 2. The firm will export back 180 Nos. of Plastic Pallets.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:8/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00487/AM14/	RLA File :03/95/040/00708/AM14/	Lic.No/Date:0310763230 24.12.2013	Defer Date:
Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40169990	62/0- OIL RESISTANT NR/NBR BASED RUBBER COMPOUNDED SHEETS	300000.000	K.G	44160000.00	690000.00 US Dollars
				Total	44,160,000.00	690,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012200	NATURAL RUBBER	25500.000	K.G	4,080,000.00	63,750.00 US Dollars	0.00	Qty
2	40021910	SYNTHETIC RUBBER SBR SERIES 1500	45600.000	K.G	6,128,640.00	95,760.00 US Dollars	0.00	Qty
3	40025900	NITRILE RUBBER	121500.000	K.G	18,662,400.00	291,600.00 US Dollars	0.00	Qty
4	28030010	CARBON BLACK	43500.000	K.G	3,340,800.00	52,200.00 US Dollars	0.00	Qty
5	38121000	ACCELERATOR	3600.000	K.G	806,400.00	12,600.00 US Dollars	0.00	Qty
6	38123090	ANTIOXIDANT	2700.000	K.G	691,200.00	10,800.00 US Dollars	0.00	Qty
7	38123090	RETARDER	2400.000	K.G	614,400.00	9,600.00 US Dollars	0.00	Qty
8	38122090	PLASTICIZER	10650.000	K.G	1,499,520.00	23,430.00 US Dollars	0.00	Qty
9	29157020	STEARIC ACID	2400.000	K.G	168,960.00	2,640.00 US Dollars	0.00	Qty
10	28112200	SILICA FILLER Ppt	16500.000	K.G	739,200.00	11,550.00 US Dollars	0.00	Qty
11	38239090	PACKING MATERIAL : PLASTIC PALLETS	270.000	Number	276,480.00	4,320.00 US Dollars	0.00	Qty
				Total	37,008,000.00	578,250.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 01.04.2014, the

Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Oil Resistant NR / NBR based Rubber Compounded Sheets	1 kg	1. Natural Rubber	0.08500 kg
		2. Synthetic Rubber SBR Series : 1500	0.15200 kg
		3. Nitrile Rubber	0.40500 kg
		4. Carbon Black	0.14500 kg
		5. Accelerator	0.01200 kg
		6. Antioxidant	0.00900 kg
		7. Retarders	0.00800 kg
		8. Plasticizer	0.03550 kg
		9. Stearic Acid	0.00800 kg
		10. Silica Filler PPT	0.05500 kg
		11. Packing Material (Plastic Pallets)	270 Numbers (for 3,00,000 kgs of export)

Note: 1. There should be a value cap on Antioxidant / Retarder / Peptizers / Accelerators as per general note 8 of Handbook of Procedures Vol. II.

2. The firm will export back 270 Nos. of Plastic Pallets.

RLA may take consequential action as per Policy / Procedures.

50	Case No.:1/41/87-ALC1/2013	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00364/AM14/	RLA File :52/24/040/00038/AM14/	Lic.No/Date:5210040543 26.12.2013	Defer Date:16.04.2014
	Decision: RLA, Surat and firm were requested through letter dated 27.01.2014 and 13.03.2014 to furnish 4.7 application expeditiously. Application awaited from RLA, Surat and firm.			

51	Case No.:4/50/87-ALC1/2013	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00483/AM14/	RLA File :03/94/040/00839/AM14/	Lic.No/Date:0310763641 30.12.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

	Case No.:23/41/87-ALC1/2013		Party Name:METRO TYRES LTD		Meet No/Date:1/87-ALC1/2014 04.04.2014		Status: Withdrawn		
	HQ File :01/87/050/00386/AM14/		RLA File :30/24/040/00043/AM14/		Lic.No/Date:3010099517 31.12.2013		Defer Date:		
	Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	40115000	62/0- BICYCLE NYLON TYRES EPDM (9.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE AND COTTON CHAFER-3067484 MTRS. EACH				500.000	M.T	168788307.00	2722392.00 US Dollars
							Total	168,788,307.00	2,722,392.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	40012100	Natural Rubber	86.150	M.T	17,367,840.00	275,680.00 US Dollars	4,459,756.00	Value & Qty	
2	40023900	Synthetic Rubber (PBR)	50.000	M.T	9,135,000.00	145,000.00 US Dollars	2,204,624.00	Value & Qty	
3	40021990	Synthetic Rubber (SBR-1502).	46.700	M.T	9,414,720.00	149,440.00 US Dollars	2,272,131.00	Value & Qty	
4	40027000	Synthetic Rubber (EPDM)	50.000	M.T	11,025,000.00	175,000.00 US Dollars	2,660,753.00	Value & Qty	
5	28030000	Carbon Black (N-330, N-550, N-660)	86.750	M.T	6,558,300.00	104,100.00 US Dollars	1,387,110.00	Value & Qty	
6	38121000	Rubber Chemicals (Accelerators ITEMS AT S.NO.6 & 7 BOTH SHALL NOT EXCEED 7% OF FOB VALUE).	4.950	M.T	1,091,475.00	17,325.00 US Dollars	263,415.00	Value & Qty	
7	38123010	Rubber Chemicals (Antioxidents) .	4.950	M.T	1,091,475.00	17,325.00 US Dollars	263,415.00	Value & Qty	
8	72173010	Bead Wire	50.000	M.T	3,780,000.00	60,000.00 US Dollars	1,025,030.00	Value & Qty	
9	27129090	Misc. Chemicals (Paraffin Wax) SHALL NOT EXCEED 2% OF FOB VALUE OF EXPORTS.	40.000	M.T	3,430,224.00	54,448.00 US Dollars	725,507.00	Value & Qty	
10	54021990	Nylon Filament Yarn	55.000	M.T	15,592,500.00	247,500.00 US Dollars	3,763,064.00	Value & Qty	
11	79011100	Zinc Ingot	6.560	M.T	950,544.00	15,088.00 US Dollars	201,044.00	Value & Qty	
12	38249025	Precipitated Silica	17.500	M.T	1,323,000.00	21,000.00 US Dollars	319,290.00	Value & Qty	
13	40029990	Kevlar Engineered Elastomer IF722"	1.250	M.T	141,750.00	2,250.00 US Dollars	38,439.00	Value & Qty	
14	62071000	Reflective tape	127.100	M.T	12,515,000.00	674,847.00 US Dollars	16,555,000.00	Value & Qty	

14	39209900	Regimental cap (4.7MM TO 5.7MM).	3374232.000	Meter	42,515,361.00	US Dollars	11,528,969.00	Value & Qty
15	59069900	Cotton Chafar (7MM TO 9MM).	3374232.000	Meter	23,383,458.00	371,166.00 US Dollars	5,643,319.00	Value & Qty
				Total	146,800,647.00	2,330,169.00		

Decision: RLA, Ludhiana vide letter No. 43/AM-14/Lic/LDH dated 14.03.2014 has informed that the advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 9/87-ALC1/2013, dated 29.05.2013 (Case No. 28/7/87-ALC1/2013).

In view of above RLA's letter, the Committee decided to **withdraw** the case.

53	Case No.:16/50/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00495/AM14/	RLA File :34/24/040/00242/AM14/	Lic.No/Date:3410038869 31.12.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

54	Case No.:20/50/87-ALC1/2013	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00499/AM14/	RLA File :03/95/040/00499/AM13/	Lic.No/Date:0310763767 31.12.2013	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

55	Case No.:10/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00404/AM14/	RLA File :04/24/040/00208/AM14/	Lic.No/Date:0410153795 01.01.2014	Defer Date: 23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

56	Case No.:11/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00405/AM14/	RLA File :04/24/040/00209/AM14/	Lic.No/Date:0410153793 01.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

Case No.:12/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved			
HQ File :01/87/050/00406/AM14/	RLA File :04/24/040/00210/AM14/	Lic.No/Date:0410153794 01.01.2014	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	39081010	63/0- 30 % Glass Filled Nylon 6 Compound-SGF 30 RED (Nylon 6 Compounded Chips, Grade TUNFYL SGF30 RED)	3000.000	K.G	597675.00	9750.00 US Dollars
				Total	597,675.00	9,750.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS	1968.000	K.G	317,550.58	5,097.12 US Dollars	39,249.25	Value & Qty
2	70191100	CHOPPED STRANDS GLASS FIBER	922.500	K.G	54,598.16	876.38 US Dollars	6,748.33	Value & Qty
				Total	372,148.74	5,973.50		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Filled Nylon – 6 Compound (Tufnyl SGF 30 Black / Red / SGF 30 E Black)	1 kg	1. Nylon – 6 Chips / Granules	0.65600 kg
		2. Glass Fibre / Chopped Strands	0.30750 kg
RLA may take consequential action as per Policy / Procedures.			

58	Case No.:10/50/87-ALC1/2013	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00489/AM14/	RLA File :03/95/040/00777/AM14/	Lic.No/Date:0310763954	Defer Date:23.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.

59	Case No.: 45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:23.04.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. D/o C&PC vide their OM No. 46011/57/2011-PC.II dated 19.03.2014 stated that while going through the application forwarded by this office, they observed that there are no details of item of export, raw material sought to be imported etc. Accordingly, they have requested to again forward a complete set of application with all the details. In view of above, the Committee decided that a copy of application may again be forwarded to D/o C&PC.			

60	Case No.: 11/50/87-ALC1/2013	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00490/AM14/	RLA File :03/95/040/00795/AM14/	Lic.No/Date:0310764684 06.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

61	Case No.: 3/50/87-ALC1/2013	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00482/AM14/	RLA File :03/94/040/00794/AM14/	Lic.No/Date:0310764937 07.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

62	Case No.: 17/50/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00496/AM14/	RLA File :34/24/040/00246/AM14/	Lic.No/Date:3410038950 07.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

63	Case No.: 18/50/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00497/AM14/	RLA File :34/24/040/00247/AM14/	Lic.No/Date:3410038949 07.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

64	Case No.: 2/50/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date:0310765120 08.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

65	Case No.: 13/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date:3410038970 08.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

	Case No.: 14/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
--	-------------------------------------	---	---	-------------------------

66	HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date:3410038972 08.01.2014	Defer Date:23.04.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.				

67	Case No.:15/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date:3410038971 08.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

68	Case No.:39/46/87-ALC1/2013	Party Name:DECO-VINYL PVT. LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00433/AM14/	RLA File :05/23/040/00268/AM14/	Lic.No/Date:0510375760 09.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

	Case No.:21/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
	HQ File :01/87/050/00500/AM14/	RLA File :03/95/040/00785/AM14/	Lic.No/Date:0310765263 09.01.2014	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169990	62/0- RUBBER SHEETS	300000.000	K.G	36480000.00	570000.00 US Dollars
				Total	36,480,000.00	570,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40027000	EPDM RUBBER	85500.000	K.G	12,585,600.00	196,650.00 US Dollars	0.00	Qty
2	40021910	SYNTHETIC RUBBER SBR SERIES 1500 & 1700	82500.000	K.G	10,560,000.00	165,000.00 US Dollars	0.00	Qty
3	28170010	ZINC OXIDE	6300.000	K.G	604,800.00	9,450.00 US Dollars	0.00	Qty
4	29157020	STEARIC ACID	2400.000	K.G	168,960.00	2,640.00 US Dollars	0.00	Qty
5	38121000	ACCELERATORS	3300.000	K.G	528,000.00	8,250.00 US Dollars	0.00	Qty
6	38123090	ANTIOXIDANT	2700.000	K.G	518,400.00	8,100.00 US Dollars	0.00	Qty
7	38121000	RETARDER	1800.000	K.G	460,800.00	7,200.00 US Dollars	0.00	Qty
8	28030010	CARBON BLACK	42000.000	K.G	3,225,600.00	50,400.00 US Dollars	0.00	Qty
9	28112200	SILICA FILLER Ppt	53400.000	K.G	2,734,080.00	42,720.00 US Dollars	0.00	Qty
10	39239090	PACKING MATERIAL : PLASTIC PALLETS	270.000	Number	276,480.00	4,320.00 US Dollars	0.00	Qty
				Total	31,662,720.00	494,730.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 01.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Sheets	1 kg	1. EPDM Rubber	0.28500 kg
		2. Synthetic Rubber SBR Series : 1500 & 1700	0.27500 kg
		3. Zinc Oxide	0.02100 kg
		4. Stearic Acid	0.00800 kg
		5. Accelerator	0.01100 kg
		6. Antioxidant	0.00900 kg
		7. Retarder	0.00600 kg
		8. Carbon Black	0.14000 kg
		9. Silica Filler PPT	0.17800 kg
		10. Packing Material (Plastic Pallets)	270 Numbers (for 3,00,000 kgs of export)
Note: 1. There should be a value cap on Antioxidant / Retarder / Peptizers / Accelerators as per general note 8 of Handbook of Procedures Vol. II.			
2. The firm will export back 270 Nos. of Plastic Pallets.			
RLA may take consequential action as per Policy / Procedures.			

--	--

Case No.:12/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Approved
HQ File :01/87/050/00491/AM14/	RLA File :03/95/040/00814/AM14/	Lic.No/Date:0310765433 10.01.2014	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169100	62/0- 62/0-RUBBER FLOOR COVERINGS & MATS	300000.000	K.G	49140000.00	780000.00 US Dollars
				Total	49,140,000.00	780,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012200	NATURAL RUBBER	46500.000	K.G	7,323,750.00	116,250.00 US Dollars	0.00	Qty
2	40027000	EPDM RUBBER	133500.000	K.G	19,344,150.00	307,050.00 US Dollars	0.00	Qty
3	40021910	SYNTHETIC RUBBER SBR SERIES 1500	54300.000	K.G	7,183,890.00	114,030.00 US Dollars	0.00	Qty
4	28170010	ZINC OXIDE	6360.000	K.G	601,020.00	9,540.00 US Dollars	0.00	Qty
5	28132000	ZINC OXIDE	2700.000	K.G	505,250.00	9,450.00 US Dollars	0.00	Qty

5	38123090	ANTIOXIDANT	2700.000	K.G	595,350.00	Dollars	0.00	Qty
6	38121000	ACCELERATORS	3600.000	K.G	793,800.00	12,600.00 US Dollars	0.00	Qty
7	38121000	RETARDER	2400.000	K.G	529,200.00	8,400.00 US Dollars	0.00	Qty
8	32061190	TITANIUM DI-OXIDE	13230.000	K.G	2,708,842.50	42,997.50 US Dollars	0.00	Qty
9	38249025	Ppt SILICA FILLER	45900.000	K.G	1,879,605.00	29,835.00 US Dollars	0.00	Qty
10	27101980	RUBBER PROCESSING OIL	10500.000	K.G	859,950.00	13,650.00 US Dollars	0.00	Qty
11	39239090	PACKING MATERIAL : PLASTIC PALLETS	270.000	Number	272,160.00	4,320.00 US Dollars	0.00	Qty
				Total	42,091,717.50	668,122.50		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 01.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	1 kg	1. Natural Rubber	0.15500 kg
		2. EPDM Rubber	0.44500 kg
		3. Synthetic Rubber SBR Series : 1500	0.18100 kg
		4. Zinc Oxide	0.02120 kg
		5. Antioxidant	0.00900 kg
		6. Accelerator	0.01200 kg
		7. Retarder	0.00800 kg
		8. Titanium Oxide	0.04410 kg

		9. Silica Filler PPT	0.15300 kg
		10. Rubber Processing Oil	0.03500 kg
		11. Packing Material (Plastic Pallets)	270 Numbers (for 3,00,000 kgs of export)
		Note: 1. There should be a value cap on Antioxidant / Retarder / Accelerators as per general note 8 of Handbook of Procedures Vol. II. 2. The firm will export back 270 Nos. of Plastic Pallets. RLA may take consequential action as per Policy / Procedures.	

71	Case No.:3/46/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00397/AM14/	RLA File :08/24/040/00431/AM14/	Lic.No/Date:0810127967 13.01.2014	Defer Date:30.04.2014
	Decision: It was noted that D/o C&PC issued several Deficiency Letters to firm, but the firm did not reply properly to those Deficiency Letters. The Committee after discussion decided to call the firm for Personal Hearing alongwith the point-wise specific reply in response to fresh Deficiency Letter No. 46011/130/2012-PC.II dated 10.02.2014 issued by D/o C&PC to firm.			

72	Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:23.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

73	Case No.: 20/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00539/AM14/	RLA File :26/24/040/00008/AM14/	Lic.No/Date:2610012324 20.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

74	Case No.: 21/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00540/AM14/	RLA File :26/24/040/00009/AM14/	Lic.No/Date:2610012325 20.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

75	Case No.: 7/1/87-ALC1/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00526/AM14/	RLA File :03/95/040/00841/AM14/	Lic.No/Date:0310767291 22.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to DIPP on 28.03.2014. Comments awaited from DIPP.			

76	Case No.: 5/1/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00524/AM14/	RLA File :03/95/040/00619/AM14/	Lic.No/Date:0310768438 29.01.2014	Defer Date:23.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

77	Case No.: 19/50/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00498/AM14/	RLA File :04/24/040/00164/AM14/	Lic.No/Date:0410154695 30.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

78	Case No.: 16/1/87-ALC1/2014	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00535/AM14/	RLA File :07/24/040/00383/AM14/	Lic.No/Date:0710101776 30.01.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

79	Case No.: 46/46/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00440/AM14/	RLA File :34/24/040/00267/AM14/	Lic.No/Date:3410039175 03.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 20.02.2014. Comments awaited from D/o C&PC.			

80	Case No.: 22/1/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00541/AM14/	RLA File :31/83/040/00151/AM14/	Lic.No/Date:3110062396 04.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

81	Case No.: 23/1/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00542/AM14/	RLA File :31/83/040/00152/AM14/	Lic.No/Date:3110062398 04.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

82	Case No.: 2/1/87-ALC1/2014	Party Name:POLYLINK POLYMERS(INDIA)LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00521/AM14/	RLA File :08/24/040/00469/AM14/	Lic.No/Date:0810128701 05.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

83	Case No.: 8/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date:0310769514 06.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

84	Case No.: 22/49/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00474/AM14/	RLA File :04/24/040/00238/AM14/	Lic.No/Date:0410154980 07.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

85	Case No.: 6/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date:0310769657 07.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

86	Case No.: 4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

87	Case No.: 9/1/87-ALC1/2014	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00528/AM14/	RLA File :03/95/040/00918/AM14/	Lic.No/Date:0310771606 24.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

88	Case No.: 6/49/87-ALC1/2013	Party Name:ARMOR PLAST LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00458/AM14/	RLA File :07/24/040/00431/AM14/	Lic.No/Date:0710102412 25.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

89	Case No.: 3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

90	Case No.: 11/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date:0510380273 26.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

91	Case No.: 12/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date:0510380274 26.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

92	Case No.: 14/1/87-ALC1/2014	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00533/AM14/	RLA File :05/24/040/00449/AM14/	Lic.No/Date:0510380461 27.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

93	Case No.:15/1/87-ALC1/2014	Party Name:OCEAN THERMOPLASTIC & ELASTOMERS PVT. LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00534/AM14/	RLA File :05/24/040/00452/AM14/	Lic.No/Date:0510380436 27.02.2014	Defer Date:30.04.2014
	Decision: A D/L No. 7/108/2014-TSW dated 02.04.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

94	Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

95	Case No.:10/1/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date:0410155775 03.03.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

96	Case No.:13/1/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00532/AM14/	RLA File :05/24/040/00442/AM14/	Lic.No/Date:0510381646 12.03.2014	Defer Date:23.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

97	Case No.:17/1/87-ALC1/2014	Party Name:BLUEBELL POLYMERS PRIVATE LTD.	Meet No/Date:1/87-ALC1/2014 04.04.2014	Status: Deferred
	HQ File :01/87/050/00536/AM14/	RLA File :08/24/040/00557/AM14/	Lic.No/Date:0810129645 13.03.2014	Defer Date:23.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
